

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 2499
TO BE ANSWERED ON 9-05-2016**

Central Advisory Board of Education

**2499. SHRI ADHALRAO PATIL SHIVAJIRAO:
SHRI SHRIRANG APPA BARNE:
DR. SHRIKANT EKNATH SHINDE:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has reconstituted the Central Advisory Board of Education (CABE) Committee to examine the feasibility of bringing preschool and secondary education under the Right to Education Act;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Committee constituted earlier in this regard had also submitted their report;
- (d) if so, the details thereof and the action taken by the Government thereon; and
- (e) the objectives behind the reconstitution of CABE Committee and the time by which the said Committee is likely to submit their report?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SMT. SMRITI ZUBIN IRANI)

(a) to (e): Based on the recommendations of Central Advisory Board of Education (CABE) during its 58th Meeting held on 7th June, 2011, a Sub-Committee of CABE namely “Committee of CABE on the subject of Extension of the Right of Children to Free and Compulsory Education Act, 2009 to Pre-school education and secondary education” was constituted. However, the Committee could not submit its report.

As per the deliberations of 63rd Meeting of CABE held on 19th August, 2015, the Sub-Committee has since been re-constituted vide Ministry of Human Resource Development’s Order No.2-16/2011-PN.I dated 4th April, 2016 and is expected to give its recommendations within six months.
